

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 3942
TO BE ANSWERED ON 06.04.2023**

SOCIAL SECURITY FUND FOR GIG WORKERS

3942. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of Labour and Employment be pleased to state:

- (a) the details of aggregators in the country;**
- (b) whether Government has envisaged to set up social security fund by all aggregators who engage gig workers in the country;**
- (c) whether it is a fact that 2 per cent of total annual turnover has to be contributed by aggregators towards social security fund;**
- (d) if so, details of each aggregator contributing 2 per cent of turnover towards the social security fund, aggregator-wise; and**
- (e) the number of gig and platform workers who have benefited from the above fund during last two years and the current year for losing life, disability, accident, maternity, old age, etc., year-wise and aggregator-wise?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): The Government has enacted the Code on Social Security, 2020 which classifies aggregators into Ride sharing services, Food and grocery delivery services, Logistic services, e-Market place (both market place and inventory model) for wholesale/ retail sale of goods and/or services (B2B/B2C), Professional services provider, Healthcare, Travel and hospitality, Content and media services and any other goods and services provider platform.

(b) to (e): The Code also provides for setting up a Social Security Fund and one of the sources of fund, is contribution from aggregator between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers.

However, the provisions under the Code relating to gig and platform workers have not come into force.
